



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 18 दिसम्बर, 2023 / 27 मार्गशीर्ष 1945

हिमाचल प्रदेश सरकार

INDUSTRIES DEPARTMENT

NOTIFICATION

Shimla-2, the 13th December, 2023

No. IND-A-F001/3/2022.—In continuation to this Department's Notifications No. Ind-A(F)2-2/2019-I, dated 16th August, 2019, 07th October, 2020, No. Ind.A(Inv.Cell)(F)1-1/2021,

dated 03rd November, 2021 and No. IND-A-F001/4/2021-IND-A-GoHP dated 29th April, 2022, the Governor, Himachal Pradesh is pleased to amend the following provisions in ‘**The Himachal Pradesh Industrial Investment Policy, 2019**’ and ‘**Rules Regarding Grant of Incentives, Concessions and Facilities for Investment Promotion in Himachal Pradesh—2019**’—

Amendments in the ‘Himachal Pradesh Industrial Investment Policy—2019’

Clause	Provision
7(IX)	<p>Net SGST Reimbursement</p> <p>(a) All eligible MSME enterprise(s) (excluding Steel Manufacturer Enterprises) would be provided reimbursement of Net SGST in respect of supplies/manufactured goods consumed within the State of Himachal Pradesh @ 60% in Category-A and 90% in Category-B & Category-C areas, for a period of 07 years, subject to maximum limit of 100% of Fixed Capital Investment (FCI).</p> <p>(b) Eligible Steel Manufacturer MSME Enterprises would be provided reimbursement of Net SGST paid to the State Government @ 50%, 80% and 90% in Category-A, B and C areas respectively, for a period of 07 years, upto a maximum of 80% of the Fixed Capital Investment.</p>
8(IV)	<p>Net SGST Reimbursement</p> <p>(a) All eligible Large Enterprise(s) (excluding Steel Manufacturer Enterprises) would be provided reimbursement of Net SGST in respect of supplies/manufactured goods consumed within the State of Himachal Pradesh @ 60% in Category-A and 80% in Category-B & Category-C areas, for a period of 07 years, subject to maximum limit of 100% of Fixed Capital Investment (FCI).</p> <p>(b) Eligible Steel Manufacturer Large Enterprises would be provided reimbursement of Net SGST paid to the State Government @ 50%, 70% and 80% in Category-A, B and C areas respectively, for a period of 05 years, upto a maximum of 80% of the Fixed Capital Investment.</p>
10(II)	<p>Net SGST Reimbursement</p> <p>(a) All eligible Anchor Enterprise(s) (excluding Steel Manufacturer Enterprises) would be provided reimbursement of Net SGST in respect of supplies/manufactured goods consumed within the State of Himachal Pradesh @100% in Category-A, Category-B and Category-C areas, for a period of 10 years, subject to maximum limit of 250% of Fixed Capital Investment (FCI).</p> <p>(b) Eligible Steel Manufacturer Anchor enterprises would be provided reimbursement of Net SGST paid to the State Government @ 100% in Category-A, Category-B and Category-C areas respectively, for a period of 07 years, up to a maximum of 80% of the Fixed Capital Investment.</p>

Amendments in the ‘Rules Regarding Grant of Incentives, Concessions and Facilities for Investment Promotion in Himachal Pradesh—2019’

Rule	Provision
15	<p>Net SGST Reimbursement:</p> <p>(a) All eligible enterprise(s) (excluding Steel Manufacturer Enterprises) would be provided reimbursement of Net SGST in respect of supplies/manufactured goods consumed within the State of Himachal Pradesh, subject to maximum</p>

limit of 100% of Fixed Capital Investment (FCI) for all categories except Anchor Units to be established in Category B & Category C areas, for which the maximum limit of Fixed Capital Investment (FCI) would be 250% during admissible period of this incentive as per following detail:

Category of Enterprise	Area-wise SGST Reimbursement			Admissible Period
	A	B	C	
MSME	60%	90%	90%	7 years
Large	60%	80%	80%	7 years
Anchor	100%	100%	100%	10 years

- (b) All eligible Steel Manufacturer Enterprise(s) would be provided reimbursement of Net SGST subject to maximum limit of 80% of Fixed Capital Investment (FCI) during admissible period of this incentive as per following detail:—

Category of enterprise	Area-wise SGST reimbursement			Admissible Period
	A	B	C	
MSME	50%	80%	90%	7 years
Large	50%	70%	80%	5 years
Anchor	100%	100%	100%	7 years

Above mentioned incentive would be admissible subject to fulfilment of following conditions:—

- Quantum of incentive would be available only on net SGST paid and deposited with State per annum by the eligible unit. The admissibility of incentive shall cease either on exhaustion of the applicable limit or on the completion of the eligibility period, whichever is earlier.
- In case of any false declaration, misrepresentation/ suppression of facts, the amount of incentive so availed shall be liable to be recovered along with 12% compound interest per annum or penalty as decided by the State Government as per applicable laws.
- The eligible unit has to obtain verified Udyog Aadhar Memorandum (UAM)/ commencement of commercial production certificate from the authorized officers of the Department of Industries, Government of Himachal Pradesh. The eligible unit will obtain certificate from the Department of State Excise & Taxation clearly mentioning the amount of net SGST paid to the State of Himachal Pradesh.
- Net SGST reimbursement would be available only after the date of Commencement of Commercial Production (CoP)/operation for new unit and from the date of Commercial production/operation after undertaking substantial expansion for existing enterprise(s).

	<p>5. The eligible enterprise(s) will submit reimbursement claim of the financial year to the Department of Industries on annual basis in the succeeding financial year before 31st August or within 3 months of assessment of net SGST by the Excise & Taxation Department H.P., whichever is later (also applicable for units as found eligible under this Policy).</p> <p>Note.—The modified/amended rates would be applicable only to the enterprises set up in the State after the date of notification in this regard by the Government and till the date of implementation of this Policy.</p>
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Sd/
(R. D. NAZEEM),
Principal Secretary (Industries).

MEDICAL EDUCATION AND HEALTH & FAMILY WELFARE DEPARTMENT

NOTIFICATION

Shimla-2, the 13th December, 2023

No. HFW-B(B)15-13/2019.—Subject : Regarding re-employment/extension in service to the faculty members of Government Medical/Dental Colleges of the State.

The Governor, Himachal Pradesh, in supersession of this department's Notification No. HFW-B (B)15-13/2019 dated, 25-06-2020 & notification No. HFW-B (B)15-13/2019, dated, 17-12-2021 is pleased to re-notify the policy as under:—

- (i) The retirement/superannuation age of Medical faculty in the Medical Colleges of the State has been fixed 62 years *vide* Finance (Regulation), department, notification No. Fin-(C)B(15)2/2009, dated, 15th December, 2011 and the retirement/superannuation age of Medical faculty at AIMSS Chamiana has been fixed as 65 years. The re-employment in case of IGMC, Dr. RPGMC Tanda, H.P. Government Dental College, Shimla & AIMSS Chamiana would be considered on the case to case basis depending upon the needs of specific department. Such re-employed faculty shall not hold any administrative position *viz.* Head of Department (HOD), Vice Principal, Principal, Dean and Director Medical Education etc.
- (ii) Faculty members of Dr. YSPGMC Nahan/Dr. RKGMC Hamirpur/Pt. JLNGMC Chamba and SLBSGMC Mandi at Ner Chowk *i.e.* Professors, Associate Professors, before superannuation which is fixed 62 years would on case to case basis get an extension in service upto a maximum age of 68 years in their respective Medical Colleges. Such extension shall be given only if the following criteria is met:—
 - a. No regular faculty member in the feeder cadre shall gain eligibility for the post within one year of the date of retirement of the faculty member who is seeking extension in the concerned college in that department.

- b. They will also be eligible to hold administrative positions *i.e.* HOD, Vice-Principal and Principal etc. However, after superannuation, they would be considered for re-employment on a case to case basis. They would, however not be eligible for holding any administrative positions after 68 years.
- (iii) Faculty members *i.e.* Professors, Associate Professors of Dr. YSPGMC Nahan/Dr. RKGMC Hamirpur/Pt. JLNGMC Chamba and SLBSGMC Mandi at Ner Chowk on superannuation who do not wish to opt for extension in their respective Medical Colleges after attaining the age of superannuation *i.e.* 62, may opt for re-employment in their respective Medical Colleges subject to fulfilment of conditions as laid down at Clause (ii) above. They shall be entitled to take their retirement dues and the admissible contractual emoluments shall be paid to them besides the pensionary benefits.
- (iv) The extension/re-employment of a Professor as mentioned *ibid* shall also be considered against the vacancy of Associate Professor in new Medical Colleges of the State. However, in case there is a regular Professor in the Department, the faculty on extension against the vacancy of Associate Professor shall not hold administrative positions of HOD of that department.
- (v) In case the faculty members from new Medical Colleges are not available for extension/re-employment in their respective Medical Colleges, then the Faculty Members of IGMC, Shimla, Dr. RPGMC, Tanda and H.P. Government Dental College, Shimla & AIMSS Chamiana *i.e.* Professors, Associate Professors, before superannuation opting for their posting to Dr. YSPGMC Nahan/Dr. RKGMC Hamirpur/Pt. JLNGMC Chamba and SLBSGMC Mandi at Ner Chowk would on case to case basis get an extension in service upto a maximum age of 68 years. Such extension shall be given only if the following criteria are met:—
- a. Corresponding post of Professor/Associate Professor in Dr. YSPGMC Nahan and Dr. RKGMC Hamirpur/Pt. JLNGMC Chamba and SLBSGMC Mandi at Ner Chowk is not occupied by any regular /contractual faculty member.
- b. No regular faculty member in the feeder cadre shall gain eligibility for the post within one year of the date of retirement of the faculty member who is seeking extension in the concerned college in that department.
- c. They will also be eligible to hold administrative position *i.e.* HOD, Vice-Principal and Principal etc. However, after superannuation of age, they would also be considered for re-employment in new medical Colleges of the State on a case to case basis. They would, however not be eligible for holding any administrative position after 68 years.
- (vi) Faculty members *i.e.* Professor, Associate Professor including Dental faculty from IGMC, Dr. RPGMC Tanda and H.P. Govt. Dental College, Shimla & AIMSS Chamiana on superannuation who do not wish to opt for extension in Dr. YSPGMC Nahan/Dr. RKGMC Hamirpur/Pt. JLNGMC Chamba and SLBSGMC Mandi at Ner Chowk after attaining the age of superannuation may opt for re-employment at Dr. YSPGMC Nahan/Dr. RKGMC Hamirpur/Pt. JLNGMC Chamba and SLBSGMC Mandi at Ner Chowk subject to fulfilment of conditions as laid down at Clause (v) above. They shall be entitled to take their retirement dues and the admissible contractual emoluments shall be paid to them besides the pensionary benefits.

- (vii) The extension/re-employment of a Professor as mentioned *ibid* shall also be considered against the vacancy of Associate Professor in Dr. YSPGMC Nahan/Dr. RKGMC Hamirpur/Pt. JLNGMC Chamba and SLBGMC Mandi at Ner Chowk. However, in case there is a regular Professor in the Department, the faculty on extension against the vacancy of Associate Professor shall not hold administrative position of HOD of that Department.

The notification shall come into force with immediate effect.

By order,

Secretary (Health).

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-171 002, the 1st December, 2023

No. 132597.—The Governor, Himachal Pradesh is pleased to order to notify new policy for regulating appointment of faculty members and Resident Doctors (on contract basis) in all the new Government Medical Colleges of the State *i.e.* Dr. YSPGMC Nahan, SLBSGMC Ner Chowk (Mandi), Pt. JLNGMC Chamba & Dr. RKGMC Hamirpur as per 'ANNEXURE-Z'. This new policy will also apply to Dr. RPGMC Tanda and Atal Institute of Medical Super Specialties at Chamiana (AIMSS Chamiana) for appointment of Superspecialist Doctors/ faculty members (on contract basis), with immediate effect, in the public interest.

This contractual policy shall only apply for those posts in the Government Medical Colleges/Institutions of the State where regular eligible candidates are not available for appointment or the posts which cannot be filled up for the reasons as per the R&P rules and for the posts for which the R&P rules are being framed:

Provided that the contractual candidates should fulfil all essential qualifications as per the R&P rules/ proposed R&P rules:

Provided further that on appointment of regular faculties and Resident doctors, the contractual appointment made against the respective posts shall stand terminated automatically.

Thus, this Department's notification No. HFW-B(B)2-2/2016, dated 22-04-2016 and its further amendments stands superseded, with immediate effect.

By order,

Sd/-

(M. SUDHA DEVI),
Secretary (Health) .

POLICY FOR REGULATING APPOINTMENT OF FACULTY MEMBERS AND RESIDENT DOCTORS (ON CONTRACT BASIS):—

1. The Professor/Associate Professor/Assistant Professor, Senior Resident/Tutor Specialist and Junior Resident/Tutor General in the Department of Medical Education & Research, Himachal Pradesh will be engaged on contract basis initially for a period of one year or till the post is filled up by regular channel/ appointment whichever is earlier. The contract period shall be extended on year to year basis as the case may be.
2. The Professor/Associate Professor/Assistant Professor, Senior Resident/Tutor Specialist and Junior Resident/Tutor General appointed on contract basis will be paid consolidated fixed contractual amount as mentioned in the ANNEXURE-A (which shall be a fixed amount of pay). An annual increase @ of 3% in contractual emoluments for the subsequent years will be allowed, if contract is extended beyond one year and no other allied benefits such as senior/ selection scales etc. shall be given.
3. The Addl. Chief Secretary/Pr. Secretary/Secretary (Health) to the Government of Himachal Pradesh will be appointing and disciplinary authority.
4. The contractual appointee will be governed in accordance with the provisions of this policy. The rules, regulations and orders in force from time to time as applicable to other Government servants such as CCS(CCA) Rules and CCS (Conduct) Rules, instructions/guidelines/ notifications issued by the Departments of Personnel/Finance shall not be applicable to the contractual appointee.
5. On being offered appointment (on contract basis), the contract appointee shall sign an agreement as per ANNEXURE-B and submit joining report to the Government through Principal concerned.
6. The appointment of the contract appointee shall be purely on temporary basis and shall not confer any right of regularization/continuation/promotion against the concerned post(s) in the Government Medical Colleges/ Institutions. The appointment of the contractual appointee is liable to be terminated in case, the work and conduct/ performance during the contractual period is not found satisfactory; and no further extension in contractual period shall be granted.
7. During the contractual period, no advance will be given to him/her
8. The contractual appointee *i.e.* Professor/ Associate Professor/ Assistant Professor, Senior Resident/ Tutor Specialist and Junior Resident/Tutor General will be entitled for one day Casual Leave after putting in one day's casual leave after putting in one month services. However, the contract employee will also be entitled for 180 days Maternity Leave under the Maternity Benefits Act, 1961 and 10 day's Medical Leave. He/ She shall not entitle for Medical Re-imburement and LTC etc. No leave of any other kind except above is admissible to the contractual appointee Professors/ Associate Professor/ Assistant Professor/ Tutor/ Senior Resident/ Junior Resident:

Provided that the un-availed Casual Leave and Medical Leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

9. Unauthorized/wilful absence from the duty without the approval of the Controlling Authority shall automatically lead to the termination of the contract. During the period of unauthorized absence from the duty, the contractual amount shall not be paid for the said period to the concerned appointee.
10. The transfer of a contract appointee will not be permitted from one Government Medical College/institution to another in any circumstances.
11. The selected contractual candidate will have to submit a certificate of his/her fitness from the Medical Board of concerned district. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The woman candidate will be re-examined for the fitness.
12. The contractual appointee will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular officials at the maximum of pay scale.
13. The contractual appointee(s) under this policy shall have no right to claim for regularization/ permanent absorption as Professor/ Associate Professor/Assistant Professor, Senior Resident/Tutor Specialist and Junior Resident/ Tutor General in the Department/institution at any stage.
14. The appointment is provisional and is subject to the educational qualification and other certificates being verified through the proper channels and if the verification reveals that the claim to belong to reserve categories, as the case may be is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate.
15. He/she will have to give a declaration to the effect that he/she has only one living spouse, if married.
16. He/she will have to take an oath of allegiance/ faithfulness to the Constitution of India or marking a solemn affirmation.
17. He/she will have to produce all the certificates of the requisite qualifications to the concerned post in original at the time of appointment/joining.
18. The post of Tutor in non-clinical Departments of new Government Medical Colleges of the State shall be filled up as per the eligibility criteria laid down by the Medical Council of India (MCI)/National Medical Commission (NMC) in this regard or after specialization in the particular subject as prescribed by Senior Resident Policy.
19. The emoluments admissible to the tutors shall be as follows:—

Category of Tutors	Eligibility	Emoluments admissible to direct candidates	Emoluments admissible to GDO candidates
Tutor General	As prescribed for Junior Resident in Senior Resident Policy.	Equal to Junior Residents.	On the basis of last pay drawn.
Tutor Specialist	As prescribed for Senior Resident in Senior Resident Policy.	Equal to Senior Residents.	On the basis of last pay drawn.

20. Teaching experience shall not be admissible to Tutor General in the concerned specialty for purposes of eligibility to higher post.
21. The Tutor already appointed in various Government Medical Colleges of the State shall draw salary in accordance with this notification henceforth and all further appointments to the post of Tutors shall be made in consonance with this notification.
22. The contractual appointee shall not be eligible to hold the charge of the HOD of the concerned specialty/Superspecialty in the event of availability of regular faculty *i.e.* Professor/Associate Professor/Assistant Professor in the concerned Government Medical College. Accordingly, in case of non-availability of regular faculties in the concerned specialty/Superspecialty, the contractual appointee shall hold the charge of HOD.
23. The Principal concerned shall be competent authority under this policy to ensure that the contract agreement has been signed as strictly as per notified terms and conditions annexed at **ANNEXURE-B**.
24. The benefit of Employees Group Insurance Scheme as well as EPF/ GPF will not be applicable to contractual appointee(s).

ANNEXURE-A

A CONSOLIDATED FIXED CONTRACTUAL AMOUNT FOR THE POSTS OF PROFESSOR/ASSOCIATE PROFESSOR/ASSISTANT PROFESSOR, SENIOR RESIDENT/TUTOR SPECIALIST, JUNIOR RESIDENT/TUTOR GENERAL AND LECTURER:—

Sl. No.	Name/ category of the post	Fixed contractual salary per month
1.	Professor	Rs. 1,28,000/-
2.	Associate Professor	Rs. 1,25,000/-
3.	Assistant Professor	Rs. 1,24,500/-
4.	Lecturer	Rs. 55,900/-

5.	Senior Resident (Tutor Specialist)	1st year : Rs. 55,000/- 2nd year : Rs. 57,500/- 3rd year : Rs. 60,000/-
6.	Junior Resident (Tutor General)	Rs. 36,000/-

ANNEXURE-B**CONTRACT AGREEMENT**

Form of contract/agreement to be executed between the (Name of the post) and the Government of Himachal Pradesh through (Designation of the Appointing Authority).

This agreement is made on this day of in the year between Sh./ Smt. s/o or d/o Sh. Contract appointee (hereinafter called the FIRST PARTY), AND the Governor of Himachal Pradesh through (hereinafter to be referred as SECOND PARTY).

Whereas, the SECOND PARTY has engaged the aforesaid FIRST PARTY and the FIRST PARTY has agreed to serve as Professor/Associate Professor/Assistant Professor, Senior Resident/ Tutor Specialist and Junior Resident/Tutor General on contract basis on the following terms and conditions:—

1. That the FIRST PARTY shall remain in the service of the SECOND PARTY as (designation) on contract basis initially for a period of 01 year commencing on the day of and ending on the day of **OR** till the post is filled up by regular channel/ appointment whichever is earlier. The contract period shall be extended on year to year basis as the case may be. It is specifically mentioned and agreed upon by both the parties that the contract of the FIRST PARTY with SECOND PARTY shall *ipso-facto* stand terminated on the last working day *i.e.* on and information notice shall not be necessary:

Provided that for-further extension/renewal of contract period, the Head of Department of respective specialty/Principal concerned shall issue a certificate that the work and conduct/ performance during the contractual period is found satisfactory during the contract period and only then the period of contract is to be renewed/ extended.

2. The FIRST PARTY appointed on contract basis will be paid consolidated fixed contractual amount as mentioned in the **ANNEXURE-A** of new policy or as amended from time to time. An annual increase @ of 3% in contractual emoluments for the subsequent years will be allowed, if contract is extended beyond one year and no other allied benefits such as senior/ selection scales etc. shall be given.
3. The contractual amount of the FIRST PARTY will be as per **ANNEXURE-A**.
4. The service of FIRST PARTY will be purely on temporary basis. The appointment is liable to be terminated in case the work and conduct/ performance of the contract appointee is no found good or if a regular incumbent is appointed posted against the vacancy for which the FIRST PARTY was engaged on contract basis.
5. The services of FIRST PARTY will be governed in accordance with policy notified for appointment as Professor/ Associate Professor/Assistant Professor, Senior Resident/

Tutor Specialist and Junior Resident/Tutor General appointed on contract basis by the Department of Medical Education & Research, Himachal Pradesh from time to time:

Provided that the instructions/ guidelines/ notifications issued by the Department of Personnel and Finance Departments, Himachal Pradesh will not be applicable to the FIRST PARTY who has joined the services as per the policy/terms and conditions notified by the Department of Medical Education & Research, Himachal Pradesh.

Further provided that the FIRST PARTY will be governed in accordance with the provisions of policy for appointment on contract basis by the Department of Medical Education & Research, Himachal Pradesh. The rules, regulations and orders in force from time to time as applicable to other Government servants such as CCS(CCA) Rules and CCS(Conduct) Rules, shall not be applicable upon the FIRST PARTY.

6. The service of the FIRST PARTY will be purely on temporary basis. The appointment is liable to be terminated in case, the work and conduct/performance of the contract appointee is not found satisfactory.
7. During the contract service of the FIRST PARTY, no advance will be given to him/her.
8. The FIRST PARTY will be entitled for one day Casual Leave after putting in one day's casual leave after putting in one month services. However, the contract employee will also be entitled for 180 days Maternity Leave under the Maternity Benefits Act, 1961 and 10 day's Medical Leave. He/ She shall not entitle for Medical Re-imburement and LTC etc. No leave of any other kind except above is admissible to the FIRST PARTY:

Provided that the un-availed Casual Leave and Medical Leave can be accumulated upto the Calendar year and will not be carried forward for the next Calendar year.

9. Unauthorized/wilful absence from the duty without the approval of the Controlling Authority shall automatically lead to the termination of the contract. During the period of unauthorized absence from the duty, the contractual amount shall not be paid for the said period to the FIRST PARTY.
10. The FIRST PARTY will have to submit a certificate of his/her fitness from the Medical Board of concerned district. Woman candidate pregnant beyond 12 weeks will stand temporarily unfit till the confinement is over. The woman candidate will be re-examined for the fitness.
11. The FIRST PARTY will be entitled to TA/DA if required to go on tour in connection with his/her official duties at the same rate as applicable to regular officials at the maximum of pay scale.
12. The FIRST PARTY under the policy notified by the Department of Medical Education & Research, Himachal Pradesh shall have no right to claim for regularization/continuation/permanent absorption as Professor/Associate Professor/Assistant Professor, Senior Resident/Tutor Specialist and Junior Resident/ Tutor General in the Department/institution at any stage.
13. The FIRST PARTY will have to give a declaration to the effect that he/ she has only one living spouse, if married.

14. The FIRST PARTY will have to take an oath of allegiance/ faithfulness to the Constitution of India or marking a solemn affirmation.
15. The FIRST PARTY will have to produce all the certificates of the requisite qualifications to the concerned post in original at the time of appointment/joining.
16. The Employees Group Insurance Scheme as well as EPF/GPF will not be applicable to contractual appointee(s).
17. The FIRST PARTY is agreed with all the terms and conditions notified by the Department of Medical Education & Research, Himachal Pradesh from time to time with regard to policy for regulating appointment of faculty members and Resident doctors (on contract basis).

IN WITNESS THE FIRST PARTY AND SECOND PARTY HAVE HEREIN TO SET THEIR HANDS THE DAY, MONTH AND YEAR FIRST, ABOVE WRITTEN

The details of the FIRST PARTY are as under:

NAME: _____

s/o, d/o, w/o: _____

RESIDING AT (Permanent Address):

Correspondence Address:

MOBILE NO: _____

E-mail address: _____

AADHAR NO.: _____

IN THE PRESENCE OF WITNESS: —

1. Name : _____

Father's Name: _____

Full Address: _____

Signature of the FIRST PARTY

2. Name : _____

Father's Name: _____

Full Address: _____

IN THE PRESENCE OF WITNESS:—

1. Name : _____

Father's Name: _____

Full Address: _____

Signature of the SECOND PARTY

2. Name : _____

Father's Name: _____

Full Address: _____

ADVOCATE GENERAL DEPARTMENT

NOTIFICATION

Shimla-171 001, the 5th December, 2023

No. 1-36/2023.—*Ex-post-facto* sanction is hereby accorded to the grant of three days earned leave *w.e.f.* **28th to 30th November, 2023** in favour of **Sh. Sumit Sharma, Deputy Advocate General** with permission to avail prefix *i.e.* Sunday and gazetted holiday falling on 26th and 27th November, 2023.

Certified that **Shri Sumit Sharma, Deputy Advocate General** would have continued to officiate but for his proceeding on 03 days earned leave and this period will count for continuation of his service.

Certified that **Shri Sumit Sharma, Deputy Advocate General** was likely, on the expiry of leave will return for duty to the station from where he proceeded on leave.

Sd/-
(RAKSH PAUL SINGH),
Deputy Advocate General.

ADVOCATE GENERAL DEPARTMENT

NOTIFICATION

Shimla-171 001, the 18th November, 2023

No. 1-8/99-II.—Sanction is hereby accorded to the grant of twenty one (21) days earned leave *w.e.f* **16th November, 2023 to 06th December, 2023** in favour of **Shri Hari Prakash, Private Secretary** of this department with permission to avail prefix *i.e.* Second Saturday, Sunday and Deepawali holidays falling on 11th, 12th & 13th to 15th November, 2023.

Certified that **Shri Hari Prakash, Private Secretary** would have continued to officiate, but for his proceeding on 21 days earned leave and that this period of leave will count for earning annual increment.

Certified that **Shri Hari Prakash, Private Secretary** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAKSH PAUL SINGH),
Deputy Advocate General.

राजस्व विभाग

आदेश

शिमला-02, 15 दिसम्बर, 2023

संख्या: राजस्व-घ (ए)1-4/2021-पार्ट (मण्डी).—हिमाचल प्रदेश भू-अभिलेख नियमावली, 1992 के अध्याय-3, के पैरा 3.21 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए मैं, ओंकार चन्द शर्मा, प्रधान सचिव एवं वित्तायुक्त (राजस्व) हिमाचल प्रदेश सरकार, तहसील लड-भड़ोल के अन्तर्गत पटवार वृत्त घमीरू से महाल गदयाडा/42 को अपवर्जित/निकालकर पटवार वृत्त पंतेहड, तहसील लड-भड़ोल, जिला मण्डी में शामिल/समायोजित करने का अनुबन्ध 'क' में दिये गये विवरण अनुसार सहर्ष आदेश देता हूँ।

इस फेरबदल (alteration) उपरान्त पटवार वृत्त घमीरू में कुल महालात-4 तथा पटवार वृत्त पंतेहड में कुल महालात- 8 हो जायेंगे।

हस्ताक्षरित /—

(ओंकार चन्द शर्मा),
प्रधान सचिव एवं वित्तायुक्त (राजस्व)।

अनुबन्ध 'क'

महाल गदयाडा/42 को पटवार वृत्त घमीरू से निकालकर पटवार वृत्त पंतेहड में शामिल करने पर पटवार वृत्त घमीरू व पंतेहड की स्थिति निम्न प्रकार से होगी।

(पटवार वृत्त घमीरू की स्थिति)

क्रम संख्या	महाल का नाम	कुल खसरा नं०	रकबा (हैक्ट०)
1.	घमीरू / 22	1138	1067-10-19
2.	बजरोड / 39	849	889-12-06
3.	डुगहली / 40	1125	1035-19-14
4.	सिहारल / 41	1491	1592-11-04
जोड़:		4603	4585-14-03

(पटवार वृत्त पंतेहड की स्थिति)

क्रम संख्या	महाल का नाम	कुल खसरा नं०	रकबा (हैक्ट०)
1.	कफलोनन / 87	441	733-13-16
2.	निरोहली / 88	1380	1048-19-06
3.	दलेहड़ / 289	562	1247-04-16
4.	द्रमण / 90	606	355-12-14
5.	सननखेड़ा / 91	1074	462-14-11
6.	पंतेहड / 92	1116	738-08-08
7.	गोलवां / 93	1150	1072-07-19
8.	गदयाडा / 42	976	872-18-10
जोड़ :		7305	6527-96-00

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 13th December, 2023

No. Home (A)A(1)-9/2021.—In exercise of the power conferred under section 94 (1) and 95 (1) of the Himachal Pradesh Police Act, 2007 and in compliance with the directions of Hon'ble High Court of Himachal Pradesh in CWPIIL No.21/2019- Court on its own motion vs. Union of India and others, the Governor, Himachal Pradesh is pleased to establish a Police Complaints Authority in each District *i.e.* Bilaspur, Hamirpur, Mandi, Kullu and Lahaul & Spiti under the chairmanship of the Divisional Commissioner, Mandi Division, Himachal Pradesh to receive complaints of misconduct including criminal misconduct by Non-Gazetted Police Officers. The authority shall also monitor the status of departmental inquiries against Non-Gazetted Police Officers initiated in the District on the orders of the State Police Complaints Authority. The District Police Complaints Authority shall function as per provisions of Section 96 of H.P. Police Act, 2007.

By order,

Sd/-
(PRABODH SAXENA),
Chief Secretary .

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 13th December, 2023

No. Home (A)A(1)-9/2021.—In exercise of the power conferred under section 94 (1) and 95 (1) of the Himachal Pradesh Police Act, 2007 and in compliance with the directions of Hon'ble High Court of Himachal Pradesh in CWPII No.21/2019-Court on its own motion vs. Union of India and others, the Governor, Himachal Pradesh is pleased to establish a Police Complaints Authority in each District *i.e.* Kangra, Una and Chamba under the chairmanship of the Divisional Commissioner, Kangra Division, Himachal Pradesh to receive complaints of misconduct including criminal misconduct by Non-Gazetted Police Officers. The authority shall also monitor the status of departmental inquiries against Non-Gazetted Police Officers initiated in the District on the orders of the State Police Complaints Authority. The District Police Complaints Authority shall function as per provisions of Section 96 of H.P. Police Act, 2007.

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Chief Secretary.

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NOTIFICATION

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By order,

Sd/-
(PRABODH SAXENA),
Chief Secretary.

ब अदालत श्री रोशन लाल, सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
तहसील ढटवाल स्थित बिझड़ी, जिला हमीरपुर (हि0प्र0)

मुकद्दमा नं0 : 37/23

तारीख दायरा : 20-02-2023

आगामी तारीख पेशी : 20-12-2023

उनवान : तकसीम हुक्मन

1. कृष्ण लाल पुत्र वीरु उपनाम वीरी सिंह, 2. प्रकाशो देवी पुत्री वीरु उपनाम वीरी सिंह, 3. अजुद्धया देवी पुत्री वीरु उपनाम वीरी सिंह, 4. निर्मला देवी पुत्री वीरु उपनाम वीरी सिंह, समस्त निवासीगण टीहरी, तहसील ढटवाल स्थित बिझड़ी, जिला हमीरपुर (हि0प्र0) वादीगण।

बनाम

लेख राम पुत्र वीरु उपनाम वीरी सिंह, निवासी टीहरी तप्पा व तहसील ढटवाल स्थित बिझड़ी, जिला हमीरपुर, (हि0प्र0) प्रतिवादी।

रकबा तकसीम तत्व : खाता नं0 79, खतौनी नं0 83, नंबरान खसरा 716, 718, 720, कित्ता 03, रकबा तादादी 0-39-72 है0 जमाबन्दी वर्ष 2020-2021, महाल टीहरी।

अदालती इश्तहार/नोटिस बराये हिमाचल राजपत्र के माध्यम से प्रकाशन बारे।

इस अदालत द्वारा जारी इश्तहार/नोटिस के माध्यम से उपरोक्त विषय पर सूचित किया जाता है कि वादी कृष्ण लाल पुत्र वीरु उपनाम वीरी सिंह द्वारा इस अदालत में तकसीम का आवेदन किया हुआ है जिसमें प्रतिवादी लेख राम का सही पता न होने के कारण सम्मन तामील नहीं हो रहे हैं और न ही तकसीम का निपटारा हो रहा है। इसलिए इस मुश्तरी मुनादी द्वारा प्रतिवादी लेख राम को सूचित किया जाता है कि दिनांक 20-12-2023 सुनवाई के लिए रखी गई है। इसलिए अपना-अपना पक्ष रखने हेतु असागतन/वकालतन बाद दोपहर 2.00 बजे हाजिर अदालत होवे। गैर-हाजिरी की सूरत में एक तरफा कार्यवाही अमल में लाई जाएगी। निर्धारित दिनांक उपरान्त कोई उजर/एतराज मान्य नहीं होगा तथा अदालत द्वारा तकसीम का फैसला कर दिया जाएगा। इश्तहार दृष्टीगोचर स्थान पर चस्पान किया जाये। यह इश्तहार मेरे हस्ताक्षर व मोहर द्वारा जारी हुआ।

यह इश्तहार/नोटिस आज दिनांक 11-12-2023 को मेरे हस्ताक्षर व कार्यालय मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
तहसील ढटवाल स्थित बिझड़ी,
जिला हमीरपुर (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी नादौन, तहसील नादौन,
जिला हमीरपुर (हि0प्र0)

श्री गुरवचन सिंह चौधरी पुत्र लच्छमण दास, महाल अनसरा, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री गुरवचन सिंह चौधरी पुत्र लच्छमण दास, महाल अनसरा, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 19-10-2023 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है कि प्रार्थी अपना और अपने पिता का नाम कागजात माल महाल अनसरा, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) में गुरवचन सिंह पुत्र लच्छमण दर्ज है परन्तु अन्य जगह जैसे कि स्कूल प्रमाण-पत्र, राशन कार्ड आदि में प्रार्थी का नाम गुरवचन सिंह चौधरी पुत्र लच्छमण दास दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके और उसके पिता के हैं। प्रार्थी अब अपना और अपने पिता का नाम दुरुस्त करवा कर कागजात माल महाल अनसरा, मौजा हथोल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) में अपना और अपने पिता का नाम गुरवचन सिंह उपनाम गुरवचन सिंह चौधरी पुत्र लच्छमण उपनाम लच्छमण दास दर्ज करवाना चाहता है।

अतः इस गजट इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी दिनांक 26-12-2023 को सुबह 10 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत हो कर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 23-11-2023 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी,
नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी नादौन, तहसील नादौन,
जिला हमीरपुर (हि0प्र0)

श्री राये सिंह पुत्र वली राम, महाल सहू, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री राये सिंह पुत्र वली राम, महाल सहू, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 25-10-2023 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है कि प्रार्थी अपना नाम कागजात माल महाल सहू, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) में प्रार्थी का नाम राज सिंह पुत्र वली राम दर्ज है परन्तु अन्य जगह जैसे कि स्कूल प्रमाण-पत्र, राशन कार्ड आदि में प्रार्थी का नाम राये सिंह पुत्र वली राम दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके हैं। प्रार्थी अब अपना नाम दुरुस्त करवा कर कागजात माल महाल सहू, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) में प्रार्थी का नाम राज सिंह उपनाम राये सिंह पुत्र वली राम दर्ज करवाना चाहता है।

अतः इस सरकारी गजट इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी दिनांक 11-01-2024 को सुबह 10 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 11-12-2023 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी,
नादौन, जिला हमीरपुर (हि0प्र0)।

In the Court of Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of :

1. Mr. Manjeet Singh age 21 years s/o Sh. Prakash Chand, r/o Village Gori Tikker, P.O. Kulhera, Tehsil Barsar, District Hamirpur (H.P.).
2. Ms. Anita age 22 years d/o Sh. Sohan Lal, r/o Village Mukdana, P.O. Rohan, Tehsil Jhandutta, District Bilaspur (H.P.) .. *Appellants.*

Versus

General Public

Subject.— Notice of Marriage

Mr. Manjeet Singh and Ms. Anita have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they solemnized their marriage on dated 07-12-2023 as per Hindu rites and customs at Shiv Mandir Harma, Tehsil Barsar, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 08-01-2024. In case no objection is received by 08-01-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 07-12-2023.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Sub-Division Barsar, District Hamirpur (H.P.).*

In the Court of Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of :

1. Mr. Rohit Sharma age 27 years s/o Sh. Vipan Kumar, r/o Village Narkar, P.O. Nara, Tehsil Barsar, District Hamirpur (H.P.).

2. Ms. Kanchan Sharma age 25 years d/o Sh. Ashok Kumar, r/o Village Baroh, P.O. Bara, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) .. *Appellants.*

Versus

General Public

Subject.— Notice of Marriage

Mr. Rohit Sharma and Ms. Kanchan Sharma have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they solemnized their marriage on dated 06-12-2023 as per Hindu rites and customs at Shiv Mandir Nain, Tehsil Barsar, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 15-01-2024. In case no objection is received by 15-01-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-12-2023.

Seal.

Sd/-

*Marriage Officer-cum-SDM,
Sub-Division Barsar, District Hamirpur (H.P.).*

**In the Court of Shri Nishant Kumar, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H.P.)**

Pushpa Sharma d/o Lt. Sh. Lekh Ram, r/o Village Sitri Jain, P.O. Chanog, Tehsil Sunni, Distt. Shimla (H.P.).

Versus

General Public

.. *Respondent.*

Whereas Pushpa Sharma d/o Lt. Sh. Lekh Ram, r/o Village Sitri Jain, P.O. Chanog, Tehsil Sunni, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of herself name—Pushpa Sharma in the record of Registrar, Birth and Death, in Gram Panchayat Chanog, Shimla (H.P.).

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Pushpa Sharma	Self	08-07-1975

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the record of Registrar, Birth & Death in Gram Panchayat Chanog, Shimla (H.P.), may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 18-12-2023 under my signature and seal of the court.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).*

**In the Court of Sh. Bhanu Gupta, HPAS, Sub-Divisional Magistrate, Shimla (Urban),
District Shimla (H.P.)**

1. Mr. Sidharth Jalta s/o Sh. Devinder Singh Jalta aged about 30 years, r/o Sushma Sadan, North Oak, Sanjauli, Shimla-6, Tehsil & District Shimla (H.P.).

2. Ms. Alisha Chhajta aged about 29 years d/o Sh. Yashwant Chhajta, r/o Chhajta Heights Sanjauli Chowk, Sanjauli, Shimla-6, Tehsil & District Shimla (H.P.).

Versus

General Public

Subject.—Registration of Marriage under Special Marriage Act, 1954.

Mr. Sidharth Jalta s/o Sh. Devinder Singh Jalta aged about 30 years, r/o Sushma Sadan, North Oak, Sanjauli, Shimla-6, Tehsil & District Shimla (H.P.) and Ms. Alisha Chhajta aged about 29 years d/o Sh. Yashwant Chhajta, r/o Chhajta Heights Sanjauli Chowk, Sanjauli, Shimla-6, Tehsil & District Shimla (H.P.) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 21-10-2021 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the Special Marriage Act, 1954.

Therefore, objections are hereby invited from the general public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 15-01-2024, after that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 16th December, 2023.

Seal.

BHANU GUPTA (H.P.A.S.),
*Special Marriage Officer—cum—Sub-Divisional Magistrate,
Shimla (Urban).*

**ब अदालत श्री विपिन वर्मा, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद,
जिला सिरमौर, हिमाचल प्रदेश**

श्रीमती निलम पुत्री सुख राम, निवासी ग्राम व डा0 पानवा, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरखास्त.—जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती निलम पुत्री सुख राम, निवासी ग्राम व डा0 पानवा, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना-पत्र मय शपथ-पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी, नाहन को इस आशय से प्रस्तुत किया था कि उनकी पुत्री कु0 वंशिका की जन्म तिथि 30-10-2017 का पंजीकरण ग्राम पंचायत बाग पशोग के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इनका पंजीकरण ग्राम पंचायत बाग पशोग में करवाया जावे। उक्त प्रार्थना-पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

अतः इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इशतहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 20-12-2023 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 08-12-2023 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—
तहसीलदार एवं कार्यकारी दण्डाधिकारी,
पच्छाद, जिला सिरमौर (हि0प्र0)।

**ब अदालत श्री विपिन वर्मा, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद,
जिला सिरमौर, हिमाचल प्रदेश**

श्रीमती तारा देवी पुत्री सुन्दर सिंह, निवासी ग्राम कलसेर बलावग, डा0 गागल शिकोर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरखास्त.—जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम को सूचित किया जाता है कि श्रीमती तारा देवी पुत्री सुन्दर सिंह, निवासी ग्राम कलसेर बलावग, डा0 गागल शिकोर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना-पत्र मय शपथ-पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी, नाहन को इस आशय से प्रस्तुत किया था कि उनकी जन्म की तिथि 01-07-1965 का पंजीकरण ग्राम पंचायत बजगा के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इनका पंजीकरण ग्राम पंचायत बजगा में करवाया जावे। उक्त प्रार्थना-पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

अतः इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इशतहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 20-12-2023 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 08-12-2023 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—
तहसीलदार एवं कार्यकारी दण्डाधिकारी,
पच्छाद, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री सतेन्द्र जीत, सहायक समाहर्ता प्रथम श्रेणी, तहसील नौहराधार,
जिला सिरमौर (हि0प्र0)

श्री चिराग पुण्डीर पुत्र श्री सन्त राम, निवासी ग्राम भराड़ी, डाकघर पुन्नरधार, तहसील नौहराधार,
जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना-पत्र श्री चिराग पुण्डीर पुत्र श्री सन्त राम, निवासी ग्राम भराड़ी, डाकघर पुन्नरधार,
तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने भू-राजस्व अधिनियम की धारा 37(1) के अन्तर्गत राजस्व
अभिलेख वाका मौजा भराड़ी में अपना नाम शुभम के स्थान पर चिराग पुण्डीर दुरुस्त करवाने बारे आवेदन-पत्र
प्रस्तुत कर आग्रह किया है कि उसके बाकी सभी दस्तावेजात में उसका नाम चिराग पुण्डीर है जबकि राजस्व
अभिलेख वाका मौजा भराड़ी में उसका नाम शुभम गलत दर्ज है। प्रार्थी अपने अन्य दस्तावेजात के आधार पर
राजस्व अभिलेख में अपना सही नाम चिराग पुण्डीर दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति
को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 05-01-2024 से पूर्व किसी भी कार्य
दिवस में इस अदालत में उपस्थित आकर अपना लिखित एतराज प्रस्तुत करें बसूरत दीगर वादी का सही नाम
श्री चिराग पुण्डीर पुत्र श्री सन्त राम दुरुस्त दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 05-12-2023 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता, द्वितीय श्रेणी (तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीकान्त गोयल पुत्र स्व0 श्री प्रेम चन्द, निवासी मकान नं0 2052/08, गुन्नूघाट, नाहन, तहसील
नाहन, जिला सिरमौर, हिमाचल प्रदेश वादी।

बनाम

श्री बलजीत सिंह पुत्र श्री राजाराम, मोहाल गुन्नूघाट, नाहन, तहसील नाहन, जिला सिरमौर, हिमाचल
प्रदेश प्रतिवादी।

आवेदन-पत्र बाबत सेहत इन्द्राज मोहाल रानीताल, तहसील नाहन, जिला सिरमौर, हिमाचल प्रदेश।

प्रार्थी श्रीकान्त गोयल पुत्र स्व० श्री प्रेम चन्द, निवासी मकान नं० 2052/08, गुन्नूघाट, नाहन, तहसील नाहन, जिला सिरमौर, हिमाचल प्रदेश ने इस अदालत में दरखास्त पेश की है कि राजस्व रिकार्ड मोहाल रानीताल, तहसील नाहन, खाता/खतौनी नं० 190 मिन /245, खसरा नं० 1059, रकबा तादादी 18-72 में प्रेम चन्द, श्रीमती शकुन्तला देवी, श्रीमती कमला रानी हिस्सेदारान बलजीत सिंह पुत्र श्री राजाराम पुत्र नामालुम किराएदार का नाम दर्ज चला आ रहा है जिसे उनकी मृत्यु उपरान्त (29-08-2018) राजस्व कागजात से हटाया अथवा दुरुस्त किया जाए। श्री बलजीत सिंह के पुत्र श्री पवन कुमार के ब्यानानुसार उनका उक्त रकबा पर कोई कब्जा न है। केवल वादी श्रीकान्त गोयल पुत्र स्व० श्री प्रेम चन्द गोयल का कब्जा है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को श्रीकान्त गोयल पुत्र स्व० श्री प्रेम चन्द, निवासी मकान नं० 2052/08, गुन्नूघाट, नाहन, तहसील नाहन, जिला सिरमौर, हिमाचल प्रदेश के उक्त कब्जा बारे कोई उजर/एतराज हो तो वह अपना एतराज दिनांक 09-01-2024 को प्रातः 10.00 बजे तक इस अदालत हजा में असालतन/वकालतन हाजिर आकर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके बाद किसी का कोई भी उजर/एतराज जेर समायत न होगा।

आज दिनांक 28-11-2023 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी (तहसीलदार),
नाहन, जिला सिरमौर (हि०प्र०)।

CHANGE OF NAME

I, Annu Raj w/o Late Sh. Ashok Kumar, r/o V.P.O. Boungha, Tehsil Dehra, District Kangra (H.P.) declare that my correct name is Annu Raj but it is wrongly entered as Anuraj *alias* Sukrita Devi in my Aadhar Card and Pan Card. My correct name will be Known as Annu Raj.

ANNU RAJ
w/o Late Sh. Ashok Kumar,
r/o V.P.O. Boungha,
Tehsil Dehra, District Kangra (H.P.).

CHANGE OF NAME

I, Sonia Sood 48 yrs. w/o Late Sh. Ranjan Sood, r/o V.P.O. Sidhpur, Tehsil Dharamshala, District Kangra (H.P.) have changed my name from Sonia Sood to Sonia Gupta for all purpose in future. Sonia Sood and Sonia Gupta is one and the same person.

SONIA SOOD
w/o Late Sh. Ranjan Sood,
r/o V.P.O. Sidhpur,
Tehsil Dharamshala, District Kangra (H.P.).